

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-132-2020**

Suvarna Suraj Lotlikar Petitioner
Versus
Union of India & Others Respondents

Mr. Dattaprasad Lawande, Advocate for the Petitioner.

Mr. Raviraj Chodankar, Standing Counsel for Respondent Nos. 1, 3, 4 and 5.

Mr. Devidas Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos. 2 and 6.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 11th August, 2020

P.C.:

Heard Mr. Lawande, the learned Counsel for the petitioner.

2. Issue notice to the respondents, returnable on 24.08.2020.

3. Mr. Devidas Pangam, the learned Advocate General appears along with Ms. Maria Correia on behalf of respondent nos. 2 and 6.

4. Mr. Raviraj Chodankar, the learned Standing Counsel for Central Government appears on behalf of respondent nos. 1, 3, 4 and 5.

5. The concerned respondents including in particular, the respondents whom Mr. Chodankar represent will have to file reply in this Petition. Such reply to be filed on or before the next date by service of advance copy upon the learned Counsel for the petitioner.

6. The learned Advocate General states that the Authorities whom he represent have granted necessary permissions to the petitioner and therefore, there is no necessity to said Authorities to file response to this Petition.

7. The petitioner will have to take steps to serve notice on respondent no. 7-Panchayat. In addition to usual mode of service, private service is also permitted.

8. Stand over to 24.08.2020.

M.S. JAWALKAR, J.
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M.S. SONAK, J.